

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 516
TO BE ANSWERED ON 07th February, 2023**

MRP of Non-Scheduled Drugs

516 Dr. Ashok Bajpai:

Will the Minister of **Chemicals and Fertilizers** be pleased to state:

- (a) whether Government is aware that the non-fixation of the Maximum Retail Price (MRP) of the drugs mentioned in the Schedule of the Drug Price Control Order is leading to exploitation of the poor by over charging the price of such drugs by the drug retailers; and
(b) if so, details of the initiatives taken by Government?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS
(SHRI BHAGWANTH KHUBA)**

(a) & (b): Ministry of Health & Family Welfare (MoH&FW) notifies the National List of Essential Medicines (NLEM), which is incorporated as the Schedule-I of the Drugs (Prices Control) Order, 2013 (DPCO, 2013) by Department of Pharmaceuticals (DoP). National Pharmaceutical Pricing Authority (NPPA), an attached office of DoP, fixed ceiling prices of 890 scheduled formulations across various therapeutic category under NLEM, 2015. Further, MoH&FW notified the NLEM, 2022 on 13.09.2022. Accordingly, DoP notified Revised Schedule-I of DPCO, 2013 on the basis of NLEM, 2022 on 11.11.2022. Under NLEM 2022, NPPA has fixed ceiling prices of 400 scheduled formulations till 03.02.2023. Retail price of 2262 new drugs have also been fixed under DPCO, 2013 till 03.02.2023. The Government monitors the prices of scheduled and non-scheduled drugs and takes action against companies found overcharging the consumers under the relevant provisions of DPCO, 2013.
